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ITEM NO.32

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014
MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)
VERSUS

BABUA KOERI AND ORS Respondent(s)
Date : 07/09/2016 This petition was called on for hearing today.
For Petitioner(s)

Mr. Akhilesh Kumar Pandey,Adv.

For Respondent(s)

Mr. Rajeev Singh,Adv.
Ms. Asha Gopalan Nair,Adv.

UPON hearing the counsel the Court made the following

O R D E R

The office report indicates that application for substitution
to bring on record the Lrs. of the deceased respondent No. 11 is
defective. The learned counsel shall within a period of four weeks
rectify the defects whatever have been found in the said
application.

List again on 21.10. 2016.

(M V RAMESH)
Registrar

MG